

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 612  
CP/167/58(3)/ND/2022  
IA/72/2023, IA/75/2024

**IN THE MATTER OF:**  
**Mr. Anuj Sahni**

**...APPLICANT**

**Vs.**

**M/s. Expo Weavers Pvt. Ltd.**

**...RESPONDENT**

**Section**  
**U/s 58(3) of Comp. Act, 2013**

**Order delivered on 04.07.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**  
**For the Petitioner/Applicant**

:Adv. Sajeve Deora for Mr. Auj Sahni. Mr. Gaurav Bahl, Advocate  
:PCS Ambarish Chaterjee for Mr. Abhimanyu Sahni, R-2. Ms. Archana Lakhota, Adv. and Mr. Bikram Bhattacharya, Adv. For Respondent No.1

**For the Respondent**

**ORDER**

**IA/75/2024**

Ld. Counsel on behalf of the Applicant is present and sought time to file rejoinder to the reply filed by the Non-Applicant. Time prayed is granted. List on **29.08.2024**.

**IA/72/2023**

Pleadings are complete. List the present application for arguments on **29.08.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**